

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2499 of 2021**

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Pranav Prince ..... Petitioner  
Versus  
The State of Jharkhand .....Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Pran Pranay, Advocate  
For the State : Mr. N.K. Gaunjhu, Addl.P.P  
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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing

Apprehending his arrest in connection with Kunda P.S. Case No. 60 of 2020 instituted under Sections 188, 269, 270/34 of the Indian Penal Code and Section 25(1-b)a, 26, 35 of Arms Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of the seized car bearing Registration No.JH-15Q-0944 from which the police seized the arms and ammunition. It is submitted that the allegation against the petitioner is false. It is next submitted that admittedly, it is mentioned in the F.I.R. itself that the said vehicle was given in the garage of the brother of the co-accused-Anil Chakravarti and the petitioner had no knowledge about the seized vehicle being involved in illegal activities. Drawing attention of this Court towards para-12 of the instant anticipatory bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Judicial Magistrate, Deoghar within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Deoghar in connection with Kunda P.S. Case No. 60 of 2020 with the condition that he will co-operate with the

investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Pappu/